

BUSINESS CONNECTIONS OF SHRI KANTI DESAI

4403. **SHRI MADHU LIMAYE**: Will the Minister of FINANCE be pleased to refer to his statements on the 30th April and 24th July, 1968 in regard to the business connections on his son/Private Secretary and state:

(a) when exactly did Shri Kanti Desai terminate his employment with the Dodsal (Private) Ltd., during the year 1964;

(b) whether between June, 1964 when he "ceased to do any work for his company" and 1st April, 1968 on which the new "terminal benefits" agreement came into force, Shri Kanti Desai received any payment from the said company; and

(c) if so, how much, what for and in what capacity?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) The terms of employment required six months notice of termination from either side. Shri Kantilal Desai conveyed his intention of not doing any business for the Dodsal (P) Ltd. in June, 1964. It appears that after discussion by mutual consent the period of notice commenced from October, 1964.

(b) the answer is in the affirmative.

(c) the amount drawn as salary was Rs. 2,050 per month and as commission Rs. 26,259 for the financial year 1964-65, in accordance with the terms of appointment as the Director of Sales, which legally ceased after the period of notice with effect from the 1st April, 1965.

BOMBAY GENERAL TRADING CORPORATION (PVT.) LTD.

4404. **SHRI MADHU LIMAYE**: Will the Minister of FINANCE be pleased to state:

(a) the details of Income-tax and Wealth-tax returns of the Bombay General Trading Corporation (Private) Ltd., and of its directors in the last five years; and

(b) the detailed information on the financial position of the said Corporation for the same period filed by the Company or collected by Government?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) and (b). The

information is being collected and will be laid on the Table of the House as soon as it is received.

MESSRS DODSAL (P) LTD.

4405. **SHRI MADHU LIMAYE**: Will the Minister of FINANCE be pleased to state:

(a) whether Messrs. Dodsal (P) Ltd., has filed the form No. 24 under Section 206 or any other form giving details of the salary/designation etc. of employees in managerial jobs where income-tax is deducted by the companies on behalf of Government under the Income-tax Act and Rules with the Income-tax Department for the period 1963-67 (both years inclusive);

(b) if so, the details of the information which these forms contain in regard to Shri Kanti Morarji Desai, Director of Sales, Dodsal (P) Ltd., and

(c) whether Government propose to lay a statement on the Table?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Yes, Sir. The Company has filed forms No. 24 as required under Section 206 for the period from 1962-63 to 1966-67 (both years inclusive).

(b) and (c). The information is given in the statement laid on the Table of the House. [Placed in Library. See No. LT-1775/68]

OFFER BY M/s. BECHTEL CORPORATION OF U.S.A. FOR SETTING UP FERTILIZER FACTORIES

4406. **SHRI G. C. DIXIT**:
SHRI A. S. SAIGAL:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether M/s. Bechtel Corporation of U.S.A. communicated to Government in 1964 their intention to set up fertilizers factories in India;

(b) whether it is also a fact that after the Bechtel offer was known, fresh doubts arose in the Government of India about the purchase of known-how process from M/s. Montocatini; and

(c) whether it is further a fact that after the announcement by M/s. Mechtel Cor-